

**GOVERNMENT OF INDIA
MINISTRY OF COMMUNICATIONS
DEPARTMENT OF TELECOMMUNICATIONS**

**LOK SABHA
UNSTARRED QUESTION NO. 2872
TO BE ANSWERED ON 3RD AUGUST, 2022**

BIG TECH IN 5G

2872. SHRI GAURAV GOGOI:

Will the Minister of COMMUNICATIONS be pleased to state:

- (a) whether the Government plans to recommend entry of the Big Tech in 5G and; if so, the details thereof;
- (b) whether the Government can provide of its plan for such entry of Big Tech and; if so, the details thereof; and
- (c) whether the Government can provide the role of Big Tech and traditional telecom companies in 5G and; if so, the details thereof?

ANSWER

**MINISTER OF STATE FOR COMMUNICATIONS
(SHRI DEVUSINH CHAUHAN)**

(a) to (c) For providing telecommunication services, which includes 5G services also, in the country, a license under Section 4 of Indian Telegraph Act, 1885 is required by any entity. For grant of the license, the Department of Telecommunications has issued the guidelines titled as “Guidelines for Grant of Unified License”.

Further, the license condition, inter-alia, provides that

“2.2 (i) The Licensee may establish, operate and maintain Telecommunication Networks and telecommunication services using any technology as per prescribed standards in the service area as per scope of services authorized under this License. In case, the Licensee obtains Access Spectrum, the terms and conditions of the allotment of spectrum regarding use of technology shall be applicable.

(ii) For providing the Service the Licensee shall utilize any type of equipment and product that meet TEC standards, wherever made mandatory by the Licensor from time to time. In the absence of mandatory TEC standard, the Licensee may utilize only those equipment and products which meet the relevant standards set by International standardization bodies, such as, ITU, ETSI, IEEE, ISO, IEC etc.; or set by International Fora, such as 3GPP, 3GPP-2, IETF, MEF, WiMAX, Wi-Fi, IPTV, IPv6, etc. as recognized by TEC and subject to modifications/adaptation, if any, as may be prescribed by TEC/Licensor from time to time.

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(v) It is obligatory upon the Licensee to provide the services by establishing a state-of-the-art digital network.”
